

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**NO.HC.VII-87/1998/259/A**

From :- Shri Saptarshi Garg,  
Jt.Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Shri Imtiaz Ali,  
District and Sessions Judge,  
Goalpara.

Dated Guwahati, the 19<sup>th</sup> January, 2022.

Sub:- **Casual leave.**

Ref:- Your letter No. DJG/244 Dated at Goalpara the 18<sup>th</sup> January, 2022.

Sir,

With reference to the above, I am directed to inform you that your prayer for **casual leave on 21.01.2022 and 24.01.2022 along with station leave permission from the evening of 20.01.2022, after Court hours, till the evening of 25.01.2022,** has been granted. Further, you have been granted permission to take your official vehicle from Goalpara to Guwahati, at own cost. The Additional District & Sessions Judge, Goalpara and in his absence the next senior most Judicial officer shall remain in charge of the Court and office of the District & Sessions Judge, Goalpara in your absence.

Yours faithfully,

sd/-

**JT.REGISTRAR (VIGILANCE)**

Memo NO.HC.VII-87/1998/260 /A, dated , 19-01-2022  
Copy to:

1. ✓ The Project Manager, Gauhati High Court.

**JT.REGISTRAR (VIGILANCE)**